GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification No. 18/2021-Customs

New Delhi, the 17th February, 2021.

G.S.R…. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) read with clause 115 of the Finance Bill, 2021 (15 of 2021), which, by virtue of the declaration made in the said Finance Bill under the Provisional Collection of Taxes Act, 1931 (16 of 1931), has the force of law, the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 11/2021-Customs, dated the 1st February, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R. 69 (E), dated the 1st February, 2021, namely:-

In the said notification, in the ANNEXURE, after serial number 9 and the entries relating thereto, the following serial numbers and entries shall be inserted, namely: -

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[F. No. DGEP/G&J/05/2017]

(Rajeev Ranjan)
Under Secretary to the Government of India

Note. – The principal notification No. 11/2021-Customs, dated the 1st February, 2021 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R. 69 (E), dated the 1st February, 2021.